

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 31st day of May, 2001 .

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava , A.M.

Orginal Application No. 729 of 2001.

(D. No. 2503 of 2001)

Murlidhar Prasad S/o Late Munna Ram

Ex H.S.G.T Trimmer T/ No. 4184

Village- Heruwa, P.O. Majhauna via Peepgang

Distt. Gorakhpur.

.....Applicant.

Counsel for the applicant :- Sri O.P. Pandey
Sri A. Kumar

V E R S U S

1. Union of India through the General Manager,

N.F. Railway, Dibrugarh, Assam.

2. Deputy Chief Machenical Engineer,

N.F. Railway Workshop, Dibrugarh, Assam.

3. Assistant Workman Officer,

N.F. Railway, Dibrugarh, Assam.

.....Respondents.

Counsel for the respondents :- Sri K.P. Singh

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

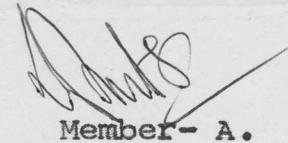
By this application under section 19 of the
Administrative Tribunal's Act, 1985, applicant has



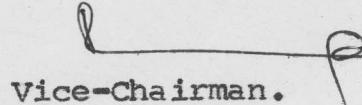
prayed to quash the order dt. 29.02.2000 / 01.03.2000 by which representation of the applicant dt. 08.02.00 has been rejected.

2. The facts of this case are that applicant's father Late Munna Ram was serving as H.S.G.T Trimmer with respondent Nos. 2 and 3. He died in harness on 21.01.1999. Under rules, his son applicant Murlidhar Prasad was offered ~~the~~ appointment vide letter dt. 20.10.99 as Canteen Bearer in Staff Canteen, Dibrugarh and he was required to join the post on 30.10.99. The applicant could not report on the date fixed for joining the post. He sent representation dt. 08.02.00 which has been considered and rejected by respondents aggrieved by which applicant has approached this Tribunal by filing this O.A. Learned counsel for the applicant has submitted that applicant's mother had fallen ill and he was busy in looking after her during period 27.09.99 to 05.10.99 and he could not join the post and he was busy in treatment of his mother. We are not satisfied with this explanation as the letter of appointment was dt. 20.10.99 i.e. after 15 days of the period during which the applicant was busy in serving his mother. Nowhere in the application, applicant has mentioned the date on which he received the letter of appointment. The impugned order says that he did not approach nor sent any representation inspite ^{of knowledge of the order dt 20.10.99} ~~of knowledge of the order dt 20.10.99~~ ^{The representation dt. 08.02.00} ~~which~~ ^{for valid reason} has been considered and rejected. In our opinion, the explanation given by the applicant is not satisfactory and appears that he is not interested in joining the post. The application has no merit and is accordingly rejected.

3. There will be no order as to costs.



Member-A.



Vice-Chairman.

/Anand/